

**PUNJAB VIDHAN SABHA**

**Bill No. 33-PLA-2016**

**THE PUNJAB RURAL DEVELOPMENT (SECOND AMENDMENT)  
BILL, 2016**

**A**

**BILL**

*further to amend the Punjab Rural Development Act, 1987.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Rural Development (Second Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Rural Development Act, 1987, after section 7, the following section shall be inserted, namely :—

Insertion of section 7-A in Punjab Act 6 of 1987.

“7-A. The State Government may direct the Board for the Utilization of Fund utilization of Fund, as it may deem fit, in the interest of the producers and for the benefit of the persons paying the fee, including the dealer.”.

**STATEMENT OF OBJECTS AND REASONS**

The Punjab Rural Development Act, 1987 has been enacted with a view to accelerate rural development, augment agricultural production, improve facilities to the dealers and purchasers of agricultural produce to provide for relief for loss of agricultural produce due to natural calamities. The Punjab Rural Development Board established under the Act has been functioning and operating the Punjab Rural Development Fund for the last many years.

2.0 In addition to the developments works done in the State with Rural Development fund, the present amendment is aimed at inserting an enabling provision for the Government to give directions for the utilization of Fund for betterment of producers and persons paying the fee including the dealers under the Punjab Rural Development Act.

**TOTA SINGH,**  
Minister for Agriculture, Punjab.

CHANDIGARH :  
The 12th September, 2016

**SHASHI LAKHANPAL MISHRA,**  
Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 12th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).